

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14376/2012

(Arising out of impugned final judgment and order dated 09/11/2011 in CWP No. 19405/1986 passed by the High Court of Judicature at Allahabad)

PRABHAWATI AGARWAL & ORS.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI & ORS.

Respondent(s)

(Office report on default)

Date : 22/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
[IN CHAMBERS]

For Petitioner(s) Mr. Hemant Sharma, Adv.
 Mr. Mushtaq Ahmad, Adv.

For Respondent(s) Dr. Kailash Chand, Adv.
 Ms. Dharitry Phookan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time as a last chance is granted to the petitioner to cure the defects pointed out by the Registry.

(A.D. SHARMA)
AR-CUM-PS

(RAJESH KR. CHAURASIA)
SR.P.A.

(CHANDER BALA)
COURT MASTER